

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**LET'S JUMP TRAMPOLINE AND ADVENTURE PRIVATE LIMITED**  
**OPERATING IN ENTERTAINMENT AND GAMES IN SURAT**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Let's Jump Trampoline and Adventure Private Limited CIN: U92410GJ2018PTC104621 PAN: AADCL7332G
2.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. office address:</b> G-87, Happy Goldmines Shoppers, B/S Beladimora, Vesu, Surat, Gujarat, India, 395007 <b>Previous Registered Office:</b> 234, B, Nr. Decathlon, Dumas Road, Bhimpore, Taluka-Choryasi, Dist-Surat, Vesu, Surat, Gujarat - 395007
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Surat
5.	Installed capacity of main products/ services	CD is engaged in providing services related to recreational activities for the purpose of entertainment and games.
6.	Quantity and value of main products/ services sold in last financial year	As per Last audited Balance sheet of 2024-25 value of Revenue from operation was 3.01 cr.
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: <a href="mailto:cirp.letsjumptrampoline@gmail.com">cirp.letsjumptrampoline@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing: <a href="mailto:cirp.letsjumptrampoline@gmail.com">cirp.letsjumptrampoline@gmail.com</a>
10.	Last date for receipt of expression of interest	17.06.2026
11.	Date of issue of provisional list of prospective resolution applicants	19.06.2026
12.	Last date for submission of objections to provisional list	24.06.2026
13.	Date of issue of final list of prospective resolution applicants	26.06.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	01.07.2026
15.	Last date for submission of resolution plans	30.07.2026
16.	Process email id to submit EOI	<a href="mailto:cirp.letsjumptrampoline@gmail.com">cirp.letsjumptrampoline@gmail.com</a>
17.	Details of the corporate debtor's registration status as MSME	Small Enterprise based on audited Balance Sheet of 2024-25



*Atul Mittal*

**Atul Mittal**  
**Director of**

**M/s Aarsh Resolution Professionals Private Limited**  
**(Resolution Professional)**

Reg. No. IBBI/IPE-0115/IPA-1/2024-25/50078

In the matter of Let's Jump Trampoline and Adventure Private Limited  
Authorisation of Assignment (AFA): AA1/50078/02/300627/20092  
AFA validity: 30.06.2027

Date: 28.05.2026  
Place: New Delhi

### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR LET'S JUMP TRAMPOLINE AND ADVENTURE PRIVATE LIMITED OPERATING IN ENTERTAINMENT AND GAMES IN SURAT (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Let's Jump Trampoline and Adventure Private Limited CIN: U2410G2018PTC0104621 PAN: AADCL7332G
2. Address of the registered office and principal office (if any) of corporate debtor	Regd. office address: G-87, Happy Goldmines Shoppers, B/S Beladimora, Vesu, Surat, Gujarat, India, 395007 Previous Registered Office: 234, B, Nr. Deatillon, Dumas Road, Bhimnora, Taluka-Choryasi, Dist-Surat, Vesu, Gujarat - 395007
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Surat
5. Installed capacity of main products/ services	CD is engaged in providing services related to recreational activities for the purpose of entertainment and games.
6. Quantity and value of main products/ services sold in last financial year	As per Last audited Balance sheet of 2024-25 value of Revenue from operation was 3.01 cr.
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: <a href="mailto:corp.letsjumptrampoline@gmail.com">corp.letsjumptrampoline@gmail.com</a>
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17. Details of the corporate debtor's registration status as MSME	Small Enterprise based on audited Balance Sheet of 2024-25

Sd/-  
Atul Mittal  
Director of M/s Arsh Resolution Professionals Private Limited  
(Resolution Professional)

Reg. No. IBI/PE-0115/PA-1024-25/50078  
In the matter of Let's Jump Trampoline and Adventure Private Limited

Date: 28.05.2026 Authorisation of Assignment (AFA): AA1/50078/02/30627/20092  
Place: New Delhi AFA validity: 30.06.2027

### TATA CAPITAL LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park,  
Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.  
Branch Address: Office No. 501/502/503/504, 5th Floor, Reegus  
Business Center, New City Light Road, Surat - 395007.

#### SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

#### LOAN ACCOUNT NOS. TCFLA0216000011661435

#### And TCFLA021600001173486e (THREE RAJ RAJSHWARI SILK MILLS

This is to inform that Tata Capital Ltd. (TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013 and a branch office amongst other places at Surat, Gujarat ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the Borrowers/Co-Borrowers in terms thereof. Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to Tata Capital Limited (Secured Creditor/TCL), the Possession of which has been taken by the Authorised Officer of Tata Capital Ltd. (Secured Creditor), will be sold on 25th Day of June, 2026 "As is where is basis" & "As is what is and whatever there is & without recourse basis".

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum of Rs. 79,35,471/- (Rupees Seventy Nine Lakhs) Thirty Five Thousand Four Hundred Seventy One Only) i.e. Rs. 48,65,442.00/- in Loan Account No. TCFLA0216000011661435 and Rs. 30,70,029.00/- in Loan Account No. TCFLA021600001173486e as on 26-May-2026 from Borrowers/Co-Borrowers, i.e., (1) Three Raj Rajshwari Silk Mills Through its Proprietor Bharatkumar Lavjibhai Solanki; (2) Bharatkumar Lavjibhai Solanki; (3) Ashaben B Solanki, all having address at A-1204, Shreya Heights, Kodadara Road, Near Paradise English Academy, Saroli, Surat, Gujarat - 395010; Also add: H-No 3/2885 - C, Maliniwadi, Salabatpura, Plot No. 30, Surat, Gujarat - 395003; Also add: UG - 603 & 604, Avadh Rituraj Textile Hub, Godadara, Surat, Gujarat - 395010.

Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said property shall be sold by E-Auction at 2.00 PM on the said 25th Day of June, 2026 by TCL, having its branch office at Office No. 501/502/503/504, 5th Floor, Reegus Business Center, New City Light Road, Surat - 395007.

The sealed E-Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorised Officer of the TATA CAPITAL LIMITED till 5.00 PM on the said 24th Day of June 2026.

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### ROHA HOUSING FINANCE PRIVATE LIMITED

Corporate Office : Unit No. 1117 & 1118, 11th Floor, World Trade Tower, Sector 16,  
Noida, Uttar Pradesh 201301.

#### DEMAND NOTICE

NOTICE TO BORROWER UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

NOTICE is hereby given that the following borrower(s) who have availed loan from Roha Housing Finance Private Limited (RHFL) have failed to pay Equated Monthly Installments (EMIs) of their loan to RHFL and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to RHFL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower(s) to RHFL as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of RHFL, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SRAEESI Act). If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of the SRAEESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with properties described here below.

NOTICE is hereby given that the following borrower(s) who have availed loan from Roha Housing Finance Private Limited (RHFL) have failed to pay Equated Monthly Installments (EMIs) of their loan to RHFL and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to RHFL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower(s) to RHFL as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of RHFL, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SRAEESI Act). If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of the SRAEESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with properties described here below.

NOTICE is hereby given that the following borrower(s) who have availed loan from Roha Housing Finance Private Limited (RHFL) have failed to pay Equated Monthly Installments (EMIs) of their loan to RHFL and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to RHFL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower(s) to RHFL as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of RHFL, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SRAEESI Act). If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of the SRAEESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with properties described here below.

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